

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 23/RP/2022**

**in**

**Petition 451/GT/2020**

**Coram:**

**Shri I.S Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member**

**Date of Order: 27<sup>th</sup> August, 2022**

**In the matter of**

Petition for review of the Commission's order dated 16.4.2022 in Petition No. 451/GT/2020 in respect of truing up of tariff of Korba STPS Stage-I&II (2100 MW) for the period 2014-19.

**And**

**In the matter of**

NTPC Limited  
NTPC Bhawan,  
Core-7, Scope Complex,  
7, Institutional Area, Lodhi Road,  
New Delhi - 110 003

**...Review Petitioner**

**Vs**

1. Madhya Pradesh Power Management Company Limited,  
Shakti Bhawan, Vidyut Nagar,  
Jabalpur - 482 008
2. Maharashtra State Electricity Distribution Company Limited,  
Prakashgad, Bandra (East),  
Mumbai - 400 051
3. Gujarat Urja Vikas Nigam Limited,  
Vidyut Bhavan, Race Course,  
Vadodara - 390 007
4. Chattisgarh State Power Distribution Company Limited,  
P.O. Sundar Nagar,



Danganiya, Raipur – 492 013

5. Electricity Department of Goa,  
Vidyut Bhawan,  
Panaji, Goa
6. DNH Power Distribution Corporation Limited,  
UT of DNH, Silvassa – 396 230
7. Electricity Department,  
Administration of Daman & Diu,  
Daman - 396 210

...Respondents

**Parties present:**

Shri A.S Pandey, NTPC  
Shri Anurag Naik, MPPMCL

**ORDER**

Petition No. 451/GT/2020 was filed by the Review Petitioner, NTPC limited for truing-up of tariff of Korba STPS Stage-I&II (2100 MW) (hereinafter to be referred as 'generating station') for the 2014-19 tariff period, in terms of the 2014 Tariff Regulations, and the Commission vide its order dated 16.4.2022 ('the impugned order') had revised the tariff of the generating station for the said period. Aggrieved by the impugned order, the Review Petitioner has filed this Review Petition seeking review on the ground that there are errors apparent on the face of record, limited to the following issues:

- A. *Dis-allowance of additional capitalization on accrual basis (through addition to liability) of Rs 84 lakh in the year 2016-17;*
- B. *Disallowance under exclusion for (-) Rs 28.17 lakh in 2017-18*

**Hearing dated 12.8.2022**

2. The Review Petition was heard on 'admission' through 'virtual conferencing' on 12.8.2022. During the hearing, the representative of the



Review Petitioner made detailed oral submissions in the matter. Considering the submissions of the Review Petitioner, the Review Petition is 'admitted' on the issues raised in paragraph 1 above. Notice shall be issued to the Respondents.

3. The Review Petitioner is directed to serve the copy of the Review Petition, along with this order, to the Respondent by **2.9.2022**. The Respondent are directed to file their replies, on or before **15.9.2022**, after serving copy to the Review Petitioner, who may file its rejoinder, if any, by **22.9.2022**. The parties shall ensure the completion of pleadings within the due date and no extension of time shall be granted for any reason.

4. Review Petition shall be listed for hearing on **11.10.2022**.

**Sd/-**  
**(Pravas Kumar Singh)**  
**Member**

**Sd/-**  
**(Arun Goyal)**  
**Member**

**Sd/-**  
**(I. S. Jha)**  
**Member**

